

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,

BOMBAY BENCH.

Contempt Petition No.164/92
in
Original Application No.430/88.

Shri S.L.Desai & 54 Ors.

.... Applicants.

V/s.

M.Gurusamy,
Regional Provident Fund
Commissioner, Bombay.

.... Respondent.

Appearances:-

Applicants by Shri J.J.Limaye,
Respondent by Shri R.K.Shetty.

Tribunal's Order :-

Dt. 10.12.1993.

We have heard the learned counsel for the parties and the contention of the learned counsel for the Respondents is that the seniority lists which were directed to be prepared by the Respondents are in consonance with the guidelines given in the Judgment of the Full Bench of this Tribunal in Shri Ashok Mehta V/s. Regional Provident Fund Commissioner decided on 5.2.1993. The learned counsel for the applicant relies on the decision of the Supreme Court in S.C.Jain V/s. UOI & Ors (A.T.R. 1986(2) CAT 346). But the learned counsel concedes that that Judgment is not in respect of the same service regarding which the Full Bench has pronounced its judgment. The Full Bench decision takes note of the decision of this Tribunal in O.A. No.430/88 delivered on 1.1.1992 and the earlier decision of the Chandigarh Bench on which reliance was placed. Since only limited question before us is about the implementation about the decision of this Court as approved by the Full Bench it will not be open to us to go into other questions. Those questions cannot be raised by way of Contempt Petition. The C.P. is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE-CHAIRMAN.